## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1119
ANSWERED ON:28.11.2014
IRREGULARITIES IN PAYMENT OF TAXES
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## Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware that many e-commerce giants/MNCs are involved in financial irregularities, money laundering and foreign exchange rules violations and some foreign companies are not paying taxes in India;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints in this regard, if so, the details thereof and the action taken on these complaints;
- (d) whether the Government has any proposal to take any action and conduct a probe on these e-commerce companies/ MNCs trade practices; and
- (e) if so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHAJI)

(a) to (e): Enforcement Directorate conducts investigations under the Foreign Exchange Management Act, 1999 (FEMA) for possible contravention of FDI norms/policy in the cases of e-commerce companies/MNCs. Based on the findings of the investigations, appropriate action under the provisions of FEMA is taken in such cases.